SHRI UMANATH: Now you have given your ruling. You are quite right, Sir. There is no question of their agreeing or not agreeing. They have got to bring a consequential amendment on the basis of your ruling; they have to abide by that. The position is that they have yet to bring forward that consequential amendment. Then how do you say that we should finish before 4 O'Clock?

Essential Services

MR. DEPUTY-SPEAKER: During Lunch Hour, I shall ask them to examine.

SHRI UMANATH: So far as finishing by 4 O'Clock is concerned, that is not possible because clause-by-clause consideration has yet to start.

MR. DEPUTY-SPEAKER: The Speaker has laid down the time limit.

SHRI UMANATH: The time taken by the points of order should not be taken into account. Important Constitutional points of order have been raised; so, the time taken by those does not come within the time-limit; that time should not be included in this time-limit. The clause-by-clause consideration, the serious consideration, has yet to start. How do you say that we should finish by 4 O'Clock? (Interruptions)

MR. DEPUTY-SPEAKER: We must finish by 4 O'Clock.

We now adjourn for Lunch and meet again at 2.00 P.M.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI SEZHIYAN (Kumbakonam): Sir, you were on your legs explaining that we should finish this by 4 O'Clock.

MR. DEPUTY-SPEAKER: I will come to it.

PERSONAL EXPLANATION BY MEMBER

भी कमलनयन बजाज: महोदय, मैं भ्रपने बारे में कुछ सफाई देना चाहता हुं। माननीय सदस्य, श्री बनर्जी, ने भाज सुबह बिडला हाउस के प्रकरण में मेरे नाम का उल्लेख किया भीर बताया कि मैने प्रमुक प्रमुक बातें कहीं। एक तो उन्होंने यह बताया कि मैंने कहा कि श्री विक्ला जी ने बिड़ला हाउस को गवर्नमेंट को देने के लिए कहा या। मैंने जो कुछ कहा या, भौर जो बात है, वह यह है कि श्री बिड़ला जी ने बिड़ला हाउस को लेट प्राइम मिनिस्टर, पंडित नेहरू को इस शर्त पर देना कुबुल किया वा कि उसकी हमेशा के लिए प्राइम मिनिस्टर का रेसिडेंस बना दिया जाए । सेठ पनश्यामदासजी बिडला से जब मेरी बात हुई, तो उन्होंने भी यह कूबल किया कि उन्होंने इस तरह का भाफ़र दिया है। पंडित जी से भी मेरी उस समय बात हुई थी। पंडित जी ने कहा कि हां, इस तरह से वह बात घाई है, लेकिन मैं तो वहां रह नहीं सकता हूं; वहां तो मुझे नींद भी नहीं भा सकती है भीर मैंने उस बात को स्वीकार नहीं किया है।

उस समय मैं कुछ सोच में था। पंढित जी ने मुझ से पूछा कि क्या तुम्हें कोई घड़सोस है। उनके कहने का मतलब यह था कि चूंकि उन्होंने उस बात को स्वीकार नहीं किया, इसलिए क्या मुझे घड़सोस है। मैंने कहा कि पंढित जी, इस बात का घड़सोस नहीं है; मैं चाहता था कि प्राइम मिनिस्टर के रेसिबेंस घौर जहां पर महात्मा जी का करीर गया है, उन दोनों में किसी तरह का मिनाप नहीं होना चाहिए; वे दोनों बातें स्वतंज होनी चाहिए; इसको मिलाया गया है, यह मुझे ठीक नहीं लगा। इतनी बात पंढित जी से हुई थी।

दूसरी बात भी बनर्जी ने यह कही कि मेरे कवनानुसार महात्मा भी को नोली उस 227

[श्री कमलनयन बजाज]

स्थान पर लगी भ्रौर उनका शरीर वहां पर गिरा, लेकिन उनके प्राण मकान में ले जाने के बाद गए। इसके बारे में स्थिति यह है। मैं उस समय दिल्ली में नहीं था। मेरी श्री देवदास गांधी भीर दूसरे लोगों से चर्चा हुई थी। यह बात ग्राई थी कि महात्मा जी को मकान में लाए जाने के बाद जब डाक्टर लोग पहुंचे, तो उन्होंने कहा कि उनके प्राण चले गए। वे उसके बाद पहुंचे भीर उनका भ्रन्दाज यह था कि गोली लगने के बाद स्पाट पर ही प्राण गए होंगे। लेकिन इर्द-गिर्द के भीर एटेंडेंट लोगों में से कुछ का यह कहना जरूर था कि वह जब वहां पर लाये गये, तो वे जिन्दा थे, उन को ऐसा ग्राभास था। लेकिन उस समय सारी दुनिया को, सब लोगों को, इतना दुख था भीर इस तरह का वातावरण था कि किसी ने उसकी जांच-पडताल नहीं की भ्रौर इसकी जरूरत भी नहीं समझी गई।

इस बारे में मेरा यह स्पष्टीकरण है।

14.08 hrs.

ESSENTIAL SERVICES MAINTENANCE BILL—Contd.

MR. DEPUTY-SPEAKER: We shall now take up further clause-by-clause consideration of the Essential Services Maintenance Bill.

As I had suggested before we adjourned for lunch. . .

SHRI S. M. BANERJEE: Firstly, the amendment promised by Government has not been circulated. We do not know what that amendment is. . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): That amendment is contained in your ruling, and that is binding on us; we are doing it. Where is the need for its circulation now? We have

already given it to the office. As soon as we got your ruling, we gave the notice.

MR. DEPUTY-SPEAKER: So far as the hon. Minister is concerned, it is perfectly all right.

SHRI S. M. BANERJEE: Kindly hear me. If Government want to move any new amendment, then we have also every right to move our amendments thereto, under the rules. So, why should we be deprived of that chance? Let us know what the amendment is.

MR. DEPUTY-SPEAKER: According to my ruling, Government have submitted the amendment, and it will be circulated in another five to ten minutes.

We have just got two more hours for this Bill. . .

SHRI S. M. BANERJEE: That cannot be the reason for debarring our amendments. . .

MR. DEPUTY-SPEAKER: If he does not want to follow the time-table, then his methods are there. What could 1 do?

SHRI S. M. BANERJEE: We have every right to move amendments.

MR. DEPUTY-SPEAKER: The amendment will be circulated in a few minutes, and after he gets the copy I shall give him time to submit his amendment. There is no question of his being deprived of that right.

SHRI S. M. JOSHI (Poona): We may give the amendment even tomorrow after considering it.

MR. DEPUTY-SPEAKER: What I had suggested was that the hon. Member should concentrate his attention on important points only. Otherwise, I must make it clear that I am going to guillotine everything.

SHRI UMANATH: We shall not allow guillotine, whatever may happen.

SHRI H. N. MUKERJEE: rose-

MR. DEPUTY-SPEAKER: Let Shri H. N. Mukerjee be reasonable. . .